

NOTICE

In partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 20th August 2018 (Partially modified on 27th August 2018, 17th September 2018, 24th September 2018 and 1st October 2018), it is hereby notified for the information of Advocates and parties appearing in person that the Honourable the Acting Chief Justice is pleased to approve following partial modification with effect from **Monday 8th October 2018:**

<p>The Hon'ble Shri Justice S. S. SHINDE AND The Hon'ble Shri Justice A.S. GADKARI (Court Room No. 54)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :- (A) All Criminal Appeals and Applications therein. (B) All applications for Leave to Appeal.</p>
<p>The Hon'ble Smt. Justice MRIDULA BHATKAR (Court Room No. 2)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :- (A) All Criminal Writ Petitions and Criminal Applications under Section 482 of Cr.P.C. (B) Criminal Revision Applications.</p>

NOTE

The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Smt Justice Mridula Bhatkar** is allowed before the Court presided over by **Hon'ble Shri. Justice A. M. Badar** and vice versa.

Dated this 6th day of October 2018.

By Order,

Sd/-
(A.M. Chandekar)
Prothonotary & Sr. Master,
High Court, O.S. Bombay

Sd/-
(Ajit N. Mare)
Registrar (Judl-I)
High Court, A.S., Bombay

